IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.677 of 2020

Rohit Sah … Petitioner

Versus

The State of Jharkhand ⋯ Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Shashi Kant Thakur, Advocate
For the State : Mr. Ravi Prakash, A. P.P.

Order No.02 Dated- 26.06.2020

Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed by the petitioner with a prayer for modification of the order dated 23.10.2019 passed in A.B.A. No.7511 of 2019.

It is submitted by the learned counsel for the petitioner that vide order dated 23.10.2019 passed in A.B.A. No.7511 of 2019, the petitioner was directed to surrender before the court below within four weeks but the petitioner could not arrange money for victim compensation, hence, he could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioner has arranged the money and prepared the demand draft and is ready and willing to surrender before the learned court below but the said demand draft has become invalid due to efflux of time and unless six weeks' extension is granted to the petitioner, the petitioner will be highly prejudiced. It is then submitted that the petitioner undertakes to revalidate the said demand draft at the time of his surrender in the learned court below. Hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 23.10.2019 passed in A.B.A. No.7511 of 2019, be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of time for the petitioner to surrender in the court below in terms of the order dated 23.10.2019 passed in A.B.A. No.7511 of 2019 is extended by six weeks from the date of this order. The order dated 23.10.2019 passed in A.B.A. No.7511 of 2019 is modified by directing the petitioner to surrender within six weeks from the date of this order in terms of the order dated 23.10.2019 passed in A.B.A. No.7511 of 2019.

The order dated 23.10.2019 passed in A.B.A. No.7511 of 2019 is modified to the aforesaid extent only.

This criminal miscellaneous petition is disposed of accordingly.

(Anil Kumar Choudhary, J.)

Animesh/